

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 09-05-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --
PETITION NUMBER : CP(IB)/148(CHE)/2022
NAME OF THE PETITIONER : M/s Mahadhan Energy Pvt Ltd
NAME OF THE RESPONDENT(S) : --
UNDER SECTION : Sec 10 Rule 7 of IBC, 2016

ORDER

Ld. Counsel Mr.Dev Eshwar for the Petitioner. Ld. Counsel Ms.Ramya Shree for the Respondent. Ld. Counsel Mr. Raj Kumar Jhabakh for the Income Tax Department. Ld. Counsel Mr.Avinash Krishnan Ravi for ROC.

In this case the Counsel for the Petitioner stated that Income Tax order of demand of Rs.69,30,18,640/- has been overturned by the Appellate Commissioner and he would be filing a memo.

The Petitioner is directed to file memo within a week.

Reply by the Respondent.

ROC has not filed the report. ROC is directed to file reply within 2 weeks.

Post the Petition for hearing on **18.06.2024**.

-Sd-
RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-
JYOTI KUMAR TRIPATHI
Member (Judicial)